

GOVERNMENT OF INDIA  
MINISTRY OF CULTURE  
LOK SABHA  
UNSTARRED QUESTION NO.1182  
TO BE ANSWERED ON 25.7.2016  
SRAVANA 3, 1938 (SAKA)

ILLEGAL NOC FOR DEVELOPMENT AROUND JOGESHWARI CAVES

1182. DR. KIRIT SOMAIYA :

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government has received any complaint regarding violation of ASI guidelines while issuing No objection Certificate (NOC) for construction/development around Jogeshwari Caves, Mumbai;
- (b) if so, the details thereof;
- (c) whether the Government has investigated the matter regarding issuing of this allegedly illegal NOC and has fixed responsibility; and
- (d) the reaction of the Government in this regard?

ANSWER

MINISTER OF STATE, CULTURE AND TOURISM (INDEPENDENT CHARGE)

(DR. MAHESH SHARMA)

- (a)&(b) As per the information received from Competent Authority for the State of Maharashtra and National Monuments Authority, no such complaint of violation of ASI guidelines while issuing No objection Certificate (NOC) for construction/development around Jogeshwari Caves, Mumbai, has been received. However, one complaint has been received from Shri Sandeep Prabhulkar, Jogeshwari, Mumbai regarding construction activities in prohibited area of Jogeshwari caves. After inspection it was found that the construction site falls in regulated area at the distance from 103 meters from protected limit.
- (c)&(d) Do not arise.

